

INDIAN INCOME TAX RETURN
 [For persons other than,- (i) individual, (ii) HUF, (iii) company
 and (iv) person filing Form ITR-7]
 (Please see Rule 12 of the Income-tax Rules,1962)
 (Also see attached instructions)

Assessment Year

2	0	1	6	-	1	7
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Part A-GEN GENERAL

PERSONAL INFORMATION	Name		PAN		
	Is there any change in the name? If yes, please furnish the old name		Limited Liability Partnership Identification Number (LLPIN) issued by MCA, if applicable		
	Flat/Door/Block No	Name of Premises/Building/Village		Date of formation (DDMMYYYY)	
	Road/Street/Post Office	Area/Locality		Status (firm-1, local authority-2, cooperative bank-3, other cooperative society-4, LLP-5, private discretionary trust -6, any other AOP/BOI- 7, artificial juridical person-8) <input type="checkbox"/>	
	Town/City/District	State	Pin code		Income Tax Ward/Circle
		Country			
	Office Phone Number with STD code/ Mobile No. 1			Mobile No. 2	
	Email Address -1				
	Email Address -2				
	FILING STATUS	(a)	Return filed [Please see instruction number-6] <input type="checkbox"/> On or before due date-139(1), <input type="checkbox"/> After due date-139(4), <input type="checkbox"/> Revised Return-139(5), <input type="checkbox"/> Modified return- 92CD <input type="checkbox"/> under section 119(2)(b), OR In response to notice <input type="checkbox"/> 139(9)- Defective <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A <input type="checkbox"/> 153C		
(b)		If revised/in response to notice for Defective/Modified, then enter Receipt No and Date of filing original return (DD/MM/YYYY)			/ /
(c)		If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement			/ /
(d)		Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident			
(e)		Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? <input type="checkbox"/> Yes <input type="checkbox"/> No			
(f)		In the case of non-resident, is there a permanent establishment (PE) in India (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
(g)		Whether you are an FII / FPI? Yes/No If yes, please provide SEBI Regn. No.			
(h)		Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
		If yes, please furnish following information -			
		(1)	Name of the representative		
	(2)	Address of the representative			
	(3)	Permanent Account Number (PAN) of the representative			
AUDIT INFORMATION	a	Whether liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	b	Whether liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	c	If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
		If Yes, furnish the following information-			
		(i)	Date of furnishing of the audit report (DD/MM/YYYY) / /		
		(ii)	Name of the auditor signing the tax audit report		
		(iii)	Membership no. of the auditor		
	(iv)	Name of the auditor (proprietorship/ firm)			
	(v)	Permanent Account Number (PAN) of the auditor (proprietorship/ firm)			

	(vi)	Date of audit report																		
	d	If liable to furnish other audit report under the Income-tax Act, mention the date of furnishing of the audit report? (DD/MM/YY) (Please see Instruction 6(ii))																		
		92E									115JC									
	e	If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of furnishing the audit report?																		
		Act and section			(DD/MM/YY)			Act and section			(DD/MM/YY)									
PARTNERS/ MEMBERS/TRUST INFORMATION	A	Whether there was any change during the previous year in the partners/members of the firm/AOP/BOI (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No (In case of societies and cooperative banks give details of Managing Committee) If Yes, provide the following details																		
		Sl.	Name of the Partner/member			Admitted/Retired		Date of admission/retirement			Percentage of share (if determinate)									
		1.																		
		2.																		
		B	Is any member of the AOP/BOI a foreign company? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No																	
		C	If Yes, mention the percentage of share of the foreign company in the AOP/BOI <input type="checkbox"/> <input type="checkbox"/>																	
		D	Whether total income of any member of the AOP/BOI (excluding his share from such association or body) exceeds the maximum amount which is not chargeable to tax in the case of that member? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No																	
		E	Particulars of persons who were partners/ members in the firm/AOP/BOI or settlor/trustee/beneficiary in the trust on 31 st day of March, 2016 or date of dissolution																	
			S.No	Name and Address		Percentage of share (if determinate)		PAN		Designated Partner Identification Number, in case partner in LLP		Status (see instruction no. 6(iii))	Rate of Interest on Capital	Remuneration paid/ payable						
			(1)	(2)		(3)		(4)		(5)		(6)	(7)	(8)						
NATURE OF BUSINESS	Nature of business or profession, if more than one business or profession indicate the three main activities/ products																			
		S.No.	Code [Please see instruction No.7(i)]				Description													
		(i)																		
		(ii)																		

Part A-BS
BALANCE SHEET AS ON 31ST DAY OF MARCH, 2016 (fill items A and B in a case where regular books of accounts are maintained, otherwise fill item C)

SOURCES OF FUNDS	A Sources of Funds														
		1 Partners' / members' fund													
		a	Partners' / members' capital												a
		b	Reserves and Surplus												
			i	Revaluation Reserve				bi							
			ii	Capital Reserve				bii							
			iii	Statutory Reserve				biii							
			iv	Any other Reserve				biv							
			v	Credit balance of Profit and loss account				bv							
			vi	Total (bi + bii + biii + biv + bv)				bvi							
	c	Total partners' / members' fund (a + bvi)												1c	
	2 Loan funds														
	a	Secured loans													
		i	Foreign Currency Loans				ai								
		ii	Rupee Loans												
		A	From Banks				iiA								

		B	From others	iiB			
		C	Total (iiA + iiB)	iiC			
	iii	Total secured loans (ai + iiC)				aiii	
	b	Unsecured loans (including deposits)					
	i	Foreign Currency Loans		bi			
	ii	Rupee Loans					
		A	From Banks	iiA			
		B	From persons specified in section 40A(2)(b) of the I. T. Act	iiB			
		C	From others	iiC			
		D	Total Rupee Loans (iiA + iiB + iiC)	iiD			
	iii	Total unsecured loans (bi + iiD)				biii	
	c	Total Loan Funds (aiii + biii)					2c
	3	Deferred tax liability					3
	4	Advances					
	i	From persons specified in section 40A(2)(b) of the I. T. Act		i			
	ii	From others		ii			
	iii	Total Advances (i + ii)				4iii	
	5	Sources of funds (1c + 2c +3 + 4iii)					5
	B	Application of funds					
	1	Fixed assets					
	a	Gross: Block		1a			
	b	Depreciation		1b			
	c	Net Block (a – b)		1c			
	d	Capital work-in-progress		1d			
	e	Total (1c + 1d)				1e	
	2	Investments					
	a	Long-term investments					
	i	Investment in property		i			
	ii	Equity instruments					
		A	Listed equities	iiA			
		B	Unlisted equities	iiB			
		C	Total	iiC			
	iii	Preference shares		iii			
	iv	Government or trust securities		iv			
	v	Debenture or bonds		v			
	vi	Mutual funds		vi			
	vii	Others		vii			
	viii	Total Long-term investments (i + iiC + iii + iv + v + vi + vii)				aviii	
	b	Short-term investments					
	i	Equity instruments					
		A	Listed equities	iA			
		B	Unlisted equities	iB			
		C	Total	iC			
	ii	Preference shares		ii			
	iii	Government or trust securities		iii			
	iv	Debenture or bonds		iv			
	v	Mutual funds		v			
	vi	Others		vi			
	vii	Total Short-term investments (iC + ii + iii + iv + v + vi)				bvii	
	c	Total investments (aviii + bvii)					2c
	3	Current assets, loans and advances					

a	Current assets				
i	Inventories				
	A	Raw materials	iA		
	B	Work-in-progress	iB		
	C	Finished goods	iC		
	D	Stock-in-trade (in respect of goods acquired for trading)	iD		
	E	Stores/consumables including packing material	iE		
	F	Loose tools	iF		
	G	Others	iG		
	H	Total (iA + iB + iC + iD + iE + iF + iG)		iH	
ii	Sundry Debtors				
	A	Outstanding for more than one year	iiA		
	B	Others	iiB		
	C	Total Sundry Debtors		iiC	
iii	Cash and bank balances				
	A	Balance with banks	iiiA		
	B	Cash-in-hand	iiiB		
	C	Others	iiiC		
	D	Total Cash and cash equivalents (iiiA + iiiB + iiiC)		iiiD	
iv	Other Current Assets				aiv
v	Total current assets (iH + iiC + iiiD + aiv)				av
b	Loans and advances				
i	Advances recoverable in cash or in kind or for value to be received		bi		
ii	Deposits, loans and advances to corporate and others		bii		
iii	Balance with Revenue Authorities		biii		
iv	Total (bi + bii + biii)			biv	
v	Loans and advances included in biv which is				
	a	for the purpose of business or profession	va		
	b	not for the purpose of business or profession	vb		
c	Total (av + biv)				3c
d	Current liabilities and provisions				
i	Current liabilities				
	A	Sundry Creditors			
		1	Outstanding for more than one year	1	
		2	Others	2	
		3	Total (1 + 2)	A3	
	B	Liability for leased assets		iB	
	C	Interest Accrued and due on borrowings		iC	
	D	Interest accrued but not due on borrowings		iD	
	E	Income received in advance		iE	
	F	Other payables		iF	
	G	Total (A3 + iB + iC + iD + iE + iF)		iG	
ii	Provisions				
	A	Provision for Income Tax		iiA	
	B	Provision for Wealth Tax		iiB	
	C	Provision for Leave encashment/Superannuation/Gratuity		iiC	
	D	Other Provisions		iiD	
	E	Total (iiA + iiB + iiC + iiD)		iiE	
iii	Total (iE + iiE)				diii

	e	Net current assets (3c – diii)			3e		
	4	a	Miscellaneous expenditure not written off or adjusted	4a			
		b	Deferred tax asset	4b			
		c	Debit balance in Profit and loss account/ accumulated balance	4c			
		d	Total (4a + 4b + 4c)			4d	
	5	Total, application of funds (1e + 2c + 3e + 4d)				5	
NO ACCOUNT CASE	C	In a case where regular books of account of business or profession are not maintained, furnish the following information as on 31 st day of March, 2016, in respect of business or profession					
		1	Amount of total sundry debtors		C1		
		2	Amount of total sundry creditors		C2		
		3	Amount of total stock-in-trade		C3		
		4	Amount of the cash balance		C4		

Part A-P&L
Profit and Loss Account for the financial year 2015-16 (fill items 1 to 52 in a case where regular books of accounts are maintained, otherwise fill item 53)

CREDITS TO PROFIT AND LOSS ACCOUNT	1	Revenue from operations						
		A	Sales/ Gross receipts of business (<i>net of returns and refunds and duty or tax, if any</i>)					
			i	Sale of goods	i			
			ii	Sale of services	ii			
			iii	Other operating revenues (<i>specify nature and amount</i>)				
				a	iiia			
				b	iiib			
				c	iiic			
			vi	Total (i + ii + iiic)		Aiv		
			B	Duties, taxes and cess received or receivable in respect of goods and services sold or supplied				
				i	Union Excise duties	i		
				ii	Service tax	ii		
				iii	VAT/ Sales tax	iii		
				iv	Any other duty, tax and cess	iv		
				v	Total (i + ii + iii + iv)	Bv		
			C	Total Revenue from operations (Aiv + Bv)			1C	
		2	Other income					
				i	Rent	i		
				ii	Commission	ii		
				iii	Dividend income	iii		
				iv	Interest income	iv		
				v	Profit on sale of fixed assets	v		
				vi	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	vi		
				vii	Profit on sale of other investment	vii		
				viii	Profit on account of currency fluctuation	viii		
				ix	Agricultural income	ix		
				x	Any other income (<i>specify nature and amount</i>)			
					a	xa		
					b	xb		
					c	xc		
				xi	Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + xc)		2xi	
		3	Closing Stock					
				i	Raw material	3i		
			ii	Work-in-progress	3ii			
			iii	Finished goods	3iii			
			Total (3i + 3ii + 3iii)			3iv		

DEBITS TO PROFIT AND LOSS ACCOUNT	4	Total of credits to profit and loss account (1C + 2xi + 3iv)			4	
	5	Opening Stock				
		i	Raw material	5i		
		ii	Work-in-progress	5ii		
		iii	Finished goods	5iii		
		iv	Total (5i + 5ii + 5iii)		5iv	
	6	Purchases (net of refunds and duty or tax, if any)			6	
	7	Duties and taxes, paid or payable, in respect of goods and services purchased				
		i	Custom duty	7i		
		ii	Counter veiling duty	7ii		
		iii	Special additional duty	7iii		
		iv	Union excise duty	7iv		
		v	Service tax	7v		
		vi	VAT/ Sales tax	7vi		
		vii	Any other tax, paid or payable	7vii		
		viii	Total (7i + 7ii + 7iii + 7iv + 7v + 7vi + 7vii)		7viii	
	8	Freight			8	
	9	Consumption of stores and spare parts			9	
	10	Power and fuel			10	
	11	Rents			11	
	12	Repairs to building			12	
	13	Repairs to machinery			13	
14	Compensation to employees					
	i	Salaries and wages	14i			
	ii	Bonus	14ii			
	iii	Reimbursement of medical expenses	14iii			
	iv	Leave encashment	14iv			
	v	Leave travel benefits	14v			
	vi	Contribution to approved superannuation fund	14vi			
	vii	Contribution to recognised provident fund	14vii			
	viii	Contribution to recognised gratuity fund	14viii			
	ix	Contribution to any other fund	14ix			
	x	Any other benefit to employees in respect of which an expenditure has been incurred	14x			
	xi	Total compensation to employees (14i + 14ii + 14iii + 14iv + 14v + 14vi + 14vii + 14viii + 14ix + 14x)		14xi		
	xii	Whether any compensation, included in 14xi, paid to non-residents	xiiia	Yes / No		
		If Yes, amount paid to non-residents	xiiib			
15	Insurance					
	i	Medical Insurance	15i			
	ii	Life Insurance	15ii			
	iii	Keyman's Insurance	15iii			
	iv	Other Insurance including factory, office, car, goods, etc.	15iv			
	v	Total expenditure on insurance (15i + 15ii + 15iii + 15iv)		15v		
16	Workmen and staff welfare expenses			16		
17	Entertainment			17		
18	Hospitality			18		
19	Conference			19		
20	Sales promotion including publicity (other than advertisement)			20		
21	Advertisement			21		
22	Commission					

	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			22iii
23	Royalty				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			23iii
24	Professional / Consultancy fees / Fee for technical services				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			24iii
25	Hotel, boarding and Lodging				25
26	Traveling expenses other than on foreign traveling				26
27	Foreign travelling expenses				27
28	Conveyance expenses				28
29	Telephone expenses				29
30	Guest House expenses				30
31	Club expenses				31
32	Festival celebration expenses				32
33	Scholarship				33
34	Gift				34
35	Donation				35
36	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)				
	i	Union excise duty	36i		
	ii	Service tax	36ii		
	iii	VAT/ Sales tax	36iii		
	iv	Cess	36iv		
	v	Any other rate, tax, duty or cess incl STT and CTT	36v		
	vi	Total rates and taxes paid or payable (36i + 36ii + 36iii + 36iv + 36v)			36vi
37	Audit fee				37
38	Salary/Remuneration to Partners of the firm (total of col. (8) of item E of Partner's/Members information under Part A-Gen)				38
39	Other expenses (specify nature and amount)				
	i		i		
	ii		ii		
	iii	Total (i + ii)			39iii
40	Bad debts (specify PAN of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)				
	i		40i		
	ii		40ii		
	iii		40iii		
	iv	Others (more than Rs. 1 lakh) where PAN is not available	40iv		
	v	Others (amounts less than Rs. 1 lakh)	40v		
	vi	Total Bad Debt (40i + 40ii + 40iii + 40iv + 40v)			40vi
41	Provision for bad and doubtful debts				41
42	Other provisions				42
43	Profit before interest, depreciation and taxes [4 – (5iv + 6 + 7viii + 8 to 13 + 14xi + 15v + 16 to 21 + 22iii + 23iii + 24iii + 25 to 35 + 36vi + 37 + 38 + 39iii + 40vi + 41+42)]				43
44	Interest				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company			
	a	To Partners	ia		

	b	To others	ib			
		ii	Paid in India, or paid to a resident			
	a	To Partners	ia			
		b	To others	iib		
	iii	Total (ia + ib + ia + iib)		44iii		
	45	Depreciation and amoritisation		45		
	46	Profit before taxes (43 – 44iii – 45)		46		
	PROVISIONS FOR TAX AND APPROPRIATIONS	47	Provision for current tax		47	
		48	Provision for Deferred Tax and deferred liability		48	
		49	Profit after tax (46 - 47 - 48)		49	
50		Balance brought forward from previous year		50		
51		Amount available for appropriation (49 + 50)		51		
52		Transferred to reserves and surplus		52		
53		Balance carried to balance sheet in partner's account (51 –52)		53		
NO ACCOUNT CASE		54	In a case where regular books of account of business or profession are not maintained, furnish the following information for previous year 2015-16 in respect of business or profession			
	a	Gross receipts		54a		
	b	Gross profit		54b		
	c	Expenses		54c		
	d	Net profit		54d		

Part A- OI

Other Information (optional in a case not liable for audit under section 44AB)

OTHER INFORMATION	1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash	
	2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No	
	3	Effect on the profit because of deviation, if any, as per Income Computation Disclosure Standards notified under section 145(2) [column 11(iii) of Schedule ICDS]	3
	4	Method of valuation of closing stock employed in the previous year	
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>
		Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>
		Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No	
		Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	4d
	5	Amounts not credited to the profit and loss account, being -	
	a	the items falling within the scope of section 28	5a
		the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b
		escalation claims accepted during the previous year	5c
		any other item of income	5d
		capital receipt, if any	5e
		Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f
	6	Amounts debited to the profit and loss account, to the extent disallowable under section 36 due to non-fulfilment of condition specified in relevant clauses-	
	a	Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a
		Premium paid for insurance on the health of employees [36(1)(ib)]	6b
		Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c
		Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d
Amount of discount on a zero-coupon bond [36(1)(iia)]		6e	
Amount of contributions to a recognised provident fund [36(1)(iv)]		6f	
Amount of contributions to an approved superannuation fund [36(1)(iv)]		6g	
Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]		6h	

i	Amount of contributions to an approved gratuity fund [36(1)(v)]	6i	
j	Amount of contributions to any other fund	6j	
k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k	
l	Amount of bad and doubtful debts [36(1)(vii)]	6l	
m	Provision for bad and doubtful debts [36(1)(viiia)]	6m	
n	Amount transferred to any special reserve [36(1)(viii)]	6n	
o	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6o	
p	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income [36(1)(xv)]	6p	
q	Expenditure for purchase of sugarcane in excess of the government approved price [36(1)(xvii)]	6q	
r	Any other disallowance	6r	
s	Total amount disallowable under section 36 (total of 6a to 6r)	6s	
t	Total number of employees employed by the company (mandatory in case company has recognized Provident Fund)		
	i deployed in India	i	
	ii deployed outside India	ii	
	iii Total	iii	
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37		
a	Expenditure of capital nature [37(1)]	7a	
b	Expenditure of personal nature [37(1)]	7b	
c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or profession [37(1)]	7c	
d	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d	
e	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e	
f	Any other penalty or fine	7f	
g	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g	
h	Amount of any liability of a contingent nature	7h	
i	Any other amount not allowable under section 37	7i	
j	Total amount disallowable under section 37 (total of 7a to 7i)	7j	
8	A. Amounts debited to the profit and loss account, to the extent disallowable under section 40		
a	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa	
b	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab	
c	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ac	
d	Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ad	
e	Amount paid as wealth tax [40(a)(ia)]	Ae	
f	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Af	
g	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member [40(b)]	Ag	
h	Any other disallowance	Ah	
i	Total amount disallowable under section 40 (total of Aa to Ah)	8Ai	
B.	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year	8B	
9	Amounts debited to the profit and loss account, to the extent disallowable under section 40A		
a	Amounts paid to persons specified in section 40A(2)(b)	9a	

	b	Amount paid otherwise than by account payee cheque or account payee bank draft under section 40A(3) – 100% disallowable	9b		
	c	Provision for payment of gratuity [40A(7)]	9c		
	d	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution [40A(9)]	9d		
	e	Any other disallowance	9e		
	f	Total amount disallowable under section 40A		9f	
10	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year				
	a	Any sum in the nature of tax, duty, cess or fee under any law	10a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b		
	c	Any sum payable to an employee as bonus or commission for services rendered	10c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e		
	f	Any sum payable towards leave encashment	10f		
	g	Total amount allowable under section 43B (total of 10a to 10f)		10g	
11	Any amount debited to profit and loss account of the previous year but disallowable under section 43B				
	a	Any sum in the nature of tax, duty, cess or fee under any law	11a		
	b	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
	c	Any sum payable to an employee as bonus or commission for services rendered	11c		
	d	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d		
	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e		
	f	Any sum payable towards leave encashment	11f		
	g	Total amount disallowable under Section 43B(total of 11a to 11f)		11g	
12	Amount of credit outstanding in the accounts in respect of				
	a	Union Excise Duty	12a		
	b	Service tax	12b		
	c	VAT/sales tax	12c		
	d	Any other tax	12d		
	e	Total amount outstanding (total of 12a to 12d)		12e	
13	Amounts deemed to be profits and gains under section 33AB or 33ABA or 33AC				13
14	Any amount of profit chargeable to tax under section 41				14
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)				15

Part A – QD Quantitative details (optional in a case not liable for audit under section 44AB)

QUANTITATIVE DETAILS	(a)	In the case of a trading concern				
		1	Opening stock	1		
		2	Purchase during the previous year	2		
		3	Sales during the previous year	3		
		4	Closing stock	4		
		5	Shortage/ excess, if any	5		
	(b)	In the case of a manufacturing concern				
		6	Raw materials			
			a	Opening stock	6a	
			b	Purchases during the previous year	6b	

	c	Consumption during the previous year	6c	
	d	Sales during the previous year	6d	
	e	Closing stock	6e	
	f	Yield finished products	6f	
	g	Percentage of yield	6g	
	h	Shortage/ excess, if any	6h	
7	Finished products/ By-products			
	a	opening stock	7a	
	b	purchase during the previous year	7b	
	c	quantity manufactured during the previous year	7c	
	d	sales during the previous year	7d	
	e	closing stock	7e	
	f	shortage/ excess, if any	7f	

Part B - TI
Computation of total income

TOTAL INCOME	1	Income from house property (4c of Schedule-HP) (enter nil if loss)			1	
	2	Profits and gains from business or profession				
		i	Profits and gains from business other than speculative business and specified business (A36 of Schedule-BP)(enter nil if loss)	2i		
		ii	Profits and gains from speculative business (B40 of Schedule BP) (enter nil if loss and carry this figure to Schedule CFL)	2ii		
		iii	Profits and gains from specified business (C46 of Schedule BP) (enter nil if loss and carry this figure to Schedule CFL)	2iii		
		iv	Total (2i + 2ii + 2iii) (enter nil, if loss and carry this figure of loss to Schedule CYLA)	2iv		
	3	Capital gains				
		a	Short term			
			i	Short-term chargeable @ 15% (7ii of item E of schedule CG)	ai	
			ii	Short-term chargeable @ 30% (7iii of item E of schedule CG)	aii	
			iii	Short-term chargeable at applicable rate (7iv of item E of schedule CG)	aiii	
			iv	Total Short-term (ai + aii + aiii)	3aiv	
		b	Long-term			
		i	Long-term chargeable @ 10% (7v of item E of schedule CG)	bi		
		ii	Long-term chargeable @ 20% (7vi of item E of schedule CG)	bii		
		iii	Total Long-term (bi + bii) (enter nil if loss)	biii		
	c	Total capital gains (3aiv + 3biii) (enter nil if loss)		3c		
4	Income from other sources					
	a	from sources other than from owning and maintaining race horses and income chargeable to tax at special rate (1i of Schedule OS) (enter nil if loss)	4a			
	b	Income chargeable to tax at special rate (1fiv of Schedule OS)	4b			
	c	from owning and maintaining race horses (3c of Schedule OS) (enter nil if loss)	4c			
	d	Total (4a + 4b + 4c)	4d			
5	Total (1 + 2iv + 3c + 4d)			5		
6	Losses of current year to be set off against 5 (total of 2xiii, 3xiii and 4xiii of Schedule CYLA)			6		
7	Balance after set off current year losses (5 – 6) (total of column 5 of schedule CYLA + 4b)			7		
8	Brought forward losses to be set off losses against 7 (total of 2xii, 3 xii and 4xii of Schedule BFLA)			8		
9	Gross Total income (7 – 8) (also 5xiii of Schedule BFLA + 4b)			9		
10	Income chargeable to tax at special rate under section 111A, 112 etc. included in 9			10		
11	Deduction u/s 10A or 10AA (c of Schedule 10A + c of Schedule 10AA)			11		
12	Deductions under Chapter VI-A					
	a	Part-B of Chapter VI-A [1 of Schedule VI-A and limited upto (9-10)]		12a		
	b	Part-C of Chapter VI-A [2 of Schedule VI-A and limited upto (9-10-2iii)]		12b		
	c	Total (12a + 12b) [limited upto (9-10)]		12c		
13	Total income (9 – 11-12c)			13		

14	Income chargeable to tax at special rates (total of (i) of schedule SI)	14	
15	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	15	
16	Aggregate income (13 – 14 + 15) [applicable if (13-14) exceeds maximum amount not chargeable to tax]	16	
17	Losses of current year to be carried forward (total of xi of Schedule CFL)	17	
18	Deemed total income under section 115JC (3 of Schedule AMT)	18	

Part B - TTI Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income under section 115JC (4 of Schedule AMT)		1a		
		b	Surcharge on (a) above (applicable if 3 of schedule AMT exceeds 1 crore)		1b		
		c	Education Cess, including secondary and higher education cess on 1a+1b above		1c		
		d	Total Tax Payable on deemed total income (1a+1b+1c)		1d		
	2	Tax payable on total income					
		a	Tax at normal rates on 16 of Part B-TI	2a			
		b	Tax at special rates (total of col. (ii) of Schedule-SI)	2b			
		c	Rebate on agricultural income [applicable if (13-14) of Part B-TI exceeds maximum amount not chargeable to tax]	2c			
		d	Tax Payable on total income (2a+2b -2c)		2d		
		e	Surcharge on 2d (applicable if 13 of Part B-TI exceeds 1 crore)		2e		
		f	Education cess, including secondary and higher education cess on 2d+2e		2f		
		g	Gross tax liability (2d + 2e + 2f)		2g		
	3	Gross tax payable (higher of 1d or 2g)				3	
	4	Credit under section 115JD of tax paid in earlier years (applicable if 2g is more than 1d) (5 of Schedule AMTC)				4	
	5	Tax payable after credit under section 115JD (3 - 4)				5	
	6	Tax relief					
		a	Section 90/90A (2 of Schedule TR)	6a			
		b	Section 91(3 of Schedule TR)	6b			
		c	Total (6a + 6b)		6c		
	7	Net tax liability (5 – 6c) (enter zero, if negative)				7	
	8	Interest payable					
		a	For default in furnishing the return (section 234A)	8a			
		b	For default in payment of advance tax (section 234B)	8b			
		c	For deferment of advance tax (section 234C)	8c			
		d	Total Interest Payable (8a+8b+8c)		8d		
	9	Aggregate liability (7 + 8d)				9	
TAXES PAID AND BANK DETAILS	10	Taxes Paid					
		a	Advance Tax (from column 5 of 15A)	10a			
		b	TDS (total of column 8 of 15B)	10b			
		c	TCS (total of column 7 of 15C)	10c			
		d	Self-Assessment Tax (from column 5 of 15A)	10d			
		e	Total Taxes Paid (10a+10b+10c+10d)		10e		
	11	Amount payable (Enter if 9 is greater than 10e, else enter 0)				11	
	12	Refund (If 10e is greater than 9) (refund, if any, will be directly credited into the bank account)				12	
BANK ACCOUNT	13	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
		Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.					
		Sl.	IFS Code of the Bank	Name of the Bank	Account Number (the number should be 9 digits or more as per CBS system of the bank)	Savings/ Current/ Cash Credit	Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/>)
			i				
			ii				

14	Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? <i>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]</i>	<input type="checkbox"/> Yes <input type="checkbox"/> No
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VERIFICATION

I, _____ (full name in block letters), son/ daughter of _____, holding permanent account number _____ solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year **2016-17**. I further declare that I am making this return in my capacity as _____ and I am also competent to make this return and verify it.

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Place _____

Date _____

Sign here → _____

15	TAX PAYMENTS										
A	Details of payments of Advance Tax and Self-Assessment Tax										
ADVANCE/SELF-ASSESSMENT TAX	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)				Serial Number of Challan				Amount (Rs)
	(1)	(2)	(3)				(4)				(5)
	i										
	ii										
	iii										
NOTE ► Enter the totals of Advance tax and Self-Assessment tax in Sl No. 10a & 10d of Part B-TTI											
B	Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A or Form 26QB issued by Deductor(s)]										
TDS ON INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. year	Amount out of (6) or (7) being claimed this Year (only if corresponding income is being offered for tax this year)	Amount out of (6) or (7) being carried forward		
	(1)	(2)	(3)	(4)	Fin. Year in which deducted	Amount b/f	(7)	(8)	(9)		
	i										
	ii										
	NOTE ► Please enter total of column (8) of Schedule-TDS in 10b of Part B-TTI										
C	Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]										
TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Unclaimed TCS brought forward (b/f)		TCS of the current fin. year	Amount out of (5) or (6) being claimed this Year (only if corresponding income is being offered for tax this year)	Amount out of (5) or (6) being carried forward			
	(1)	(2)	(3)	Fin. Year in which collected	Amount b/f	(6)	(7)	(8)			
	i										
	ii										
	NOTE ► Please enter total of column (7) of Schedule-TCS in 10c of Part B-TTI										

NOTE: PLEASE FILL SCHEDULES TO THE RETURN FORM (PAGES S1-S18) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule HP Details of Income from House Property (Please refer instructions)

HOUSE PROPERTY	1	Address of property 1			Town/ City			State			PIN Code		
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)												
	Assessee's percentage of share in the property <input style="width: 50px;" type="text"/>												
	Name of Co-owner(s)			PAN of Co-owner (s)			Percentage Share in Property						
	I												
	II												
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>			Name(s) of Tenant (if let out)			PAN of Tenant(s) (optional)						
	I												
	II												
	a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)									1a		
	b	The amount of rent which cannot be realized			1b								
	c	Tax paid to local authorities			1c								
	d	Total (1b + 1c)			1d								
	e	Annual value (1a – 1d)									1e		
	f	Annual value of the property owned (own percentage share x 1e)									1f		
g	30% of 1f			1g									
h	Interest payable on borrowed capital			1h									
i	Total (1g + 1h)									1i			
j	Income from house property 1 (1f – 1i)									1j			
HOUSE PROPERTY	2	Address of property 2			Town/ City			State			PIN Code		
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)												
	Assessee's percentage of share in the property <input style="width: 50px;" type="text"/>												
	Name of Co-owner(s)			PAN of Co-owner (s)			Percentage Share in Property						
	I												
	II												
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>			Name(s) of Tenant (if let out)			PAN of Tenant(s) (optional)						
	I												
	II												
	a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)									2a		
	b	The amount of rent which cannot be realized			2b								
	c	Tax paid to local authorities			2c								
	d	Total (2b + 2c)			2d								
	e	Annual value (2a – 2d)									2e		
	f	Annual value of the property owned (own percentage share x 2e)									2f		
g	30% of 2f			2g									
h	Interest payable on borrowed capital			2h									
i	Total (2g + 2h)									2i			
j	Income from house property 2 (2f – 2i)									2j			
3	Income under the head "Income from house property"												
a	Rent of earlier years realized under section 25A/AA									3a			
b	Arrears of rent received during the year under section 25B after deducting 30%									3b			
c	Total (1j + 2j + 3a + 3b)									3c			

Schedule BP Computation of income from business or profession

BUSINESS OR	A	From business or profession other than speculative business and specified business										
	1	Profit before tax as per profit and loss account (item 46 & 54d of Part A-P&L)								1		
	2a	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)			2a							

2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)		2b	
3	Income/ receipts credited to profit and loss account considered under other heads of income	a	House property	3a
		b	Capital gains	3b
		c	Other sources	3c
4	Profit or loss included in 1, which is referred to in section 44AD/ 44AE/ 44B/44BB/44BBA/44BBB/ 44D/ 44DA/ 44DB/ Chapter-XII-G/ First Schedule of Income-tax Act		4	
5	Income credited to Profit and Loss account (included in 1) which is exempt			
	a	Share of income from firm(s)	5a	
	b	Share of income from AOP/ BOI	5b	
	c	Any other exempt income (specify nature and amount)		
		i		ci
		ii		cii
	iii	Total (ci + cii)	5ciii	
d	Total exempt income (5a + 5b + 5ciii)		5d	
6	Balance (1– 2a – 2b – 3a - 3b – 3c – 4– 5d)			6
7	Expenses debited to profit and loss account considered under other heads of income	a	House property	7a
		b	Capital gains	7b
		c	Other sources	7c
8	Expenses debited to profit and loss account which relate to exempt income		8	
9	Total (7a + 7b + 7c + 8)		9	
10	Adjusted profit or loss (6+9)			10
11	Depreciation and amortisation debited to profit and loss account			11
12	Depreciation allowable under Income-tax Act			
	i	Depreciation allowable under section 32(1)(ii) and 32(1)(ia) (column 6 of Schedule-DEP)	12i	
	ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	12ii	
	iii	Total (12i + 12ii)	12iii	
13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)			13
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6s of PartA-OI)		14	
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7j of PartA-OI)		15	
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ai of PartA-OI)		16	
17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of PartA-OI)		17	
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of PartA-OI)		18	
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006		19	
20	Deemed income under section 41		20	
21	Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABB/ 35AC/ 40A(3A)/ 33AC/ 72A/ 80HHD/ 80-IA		21	
22	Deemed income under section 43CA		22	
23	Any other item of addition under section 28 to 44DB		23	
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which assessee is a partner)		24	
25	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23+24)			25
26	Deduction allowable under section 32(1)(iii)		26	
27	Deduction allowable under section 32AD		27	
28	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account (item x(4) of Schedule ESR) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)		28	

29	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8B of Part A-OI)		29		
30	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part A-OI)		30		
31	Deduction under section 35AC				
	a	Amount, if any, debited to profit and loss account	31a		
	b	Amount allowable as deduction	31b		
	c	Excess amount allowable as deduction (31b – 31a)	31c		
32	Any other amount allowable as deduction		32		
33	Total (26 + 27+28 +29 +30 + 31c+32)				33
34	Income (13 + 25 – 33)				34
35	Profits and gains of business or profession deemed to be under -				
	i	Section 44AD	35i		
	ii	Section 44AE	35ii		
	iii	Section 44B	35iii		
	iv	Section 44BB	35iv		
	v	Section 44BBA	35v		
	vi	Section 44BBB	35vi		
	vii	Section 44D	35vii		
	viii	Section 44DA	35 viii		(item 4 of Form 3CE)
	ix	Section 44DB	35ix		
	x	First Schedule of Income-tax Act	35x		
	xi	Total (35i to 35x)			35xi
36	Net profit or loss from business or profession other than speculative and specified business (34 + 35xi)				36
37	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applicable, enter same figure as in 36) (If loss take the figure to 2i of item E)				A37
B	Computation of income from speculative business				
38	Net profit or loss from speculative business as per profit or loss account				38
39	Additions in accordance with section 28 to 44DB				39
40	Deductions in accordance with section 28 to 44DB				40
41	Income from speculative business (38 + 39 - 40) (if loss, take the figure to 6xi of schedule CFL)				B41
C	Computation of income from specified business under section 35AD				
42	Net profit or loss from specified business as per profit or loss account				42
43	Additions in accordance with section 28 to 44DB				43
44	Deductions in accordance with section 28 to 44DB (other than deduction under section, - (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)				44
45	Profit or loss from specified business (42 + 43 - 44)				45
46	Deductions in accordance with section 35AD(1) or 35AD(1A)				46
47	Income from Specified Business (45 – 46) (if loss, take the figure to 7xi of schedule CFL)				C47
D	Income chargeable under the head ‘Profits and gains from business or profession’ (A37+B41+C47)				D
E	Intra head set off of business loss of current year				
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off
			(1)	(2)	(3) = (1) – (2)
	i	Loss to be set off (Fill this row only if figure is negative)		(A37)	
	ii	Income from speculative business	(B41)		
	iii	Income from specified business	(C47)		
	iv	Total loss set off (ii + iii)			
	v	Loss remaining after set off (i – iv)			

Schedule DPM Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)

1	Block of assets	Plant and machinery						
		15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
2	Rate (%)							
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5	Consideration or other realization during the previous year out of 3 or 4							
6	Amount on which depreciation at full rate to be allowed (3 + 4 - 5) (enter 0, if result is negative)							
7	Additions for a period of less than 180 days in the previous year							
8	Consideration or other realizations during the year out of 7							
9	Amount on which depreciation at half rate to be allowed (7 - 8) (enter 0, if result is negative)							
10	Depreciation on 6 at full rate							
11	Depreciation on 9 at half rate							
12	Additional depreciation, if any, on 4							
13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50* (5 + 8 - 3 - 4 - 7 - 15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

Schedule DOA Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)

1	Block of assets	Building		Furniture and fittings	Intangible assets	Ships
		5	10	10	25	20
		(i)	(ii)	(iii)	(iv)	(v)
2	Rate (%)					
3	Written down value on the first day of previous year					
4	Additions for a period of 180 days or more in the previous year					
5	Consideration or other realization during the previous year out of 3 or 4					
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)					
7	Additions for a period of less than 180 days in the previous year					
8	Consideration or other realizations during the year out of 7					
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)					
10	Depreciation on 6 at full rate					
11	Depreciation on 9 at half rate					
12	Additional depreciation, if any, on 4					
13	Additional depreciation, if any, on 7					
14	Total depreciation* (10+11+12+13)					
15	Expenditure incurred in connection with transfer of asset/ assets					

16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)						

Schedule DEP Summary of depreciation on assets (Other than assets on which full capital expenditure is allowable as deduction under any other section)

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a		
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b		
	c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c		
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d		
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e		
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f		
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g		
	h	Total depreciation on plant and machinery (1a + 1b + 1c + 1d+ 1e + 1f + 1g)		1h	
	2	Building			
a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a			
b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b			
c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c			
d	Total depreciation on building (total of 2a + 2b + 2c)		2d		
3	Furniture and fittings(Schedule DOA- 14 iv)		3		
4	Intangible assets (Schedule DOA- 14 v)		4		
5	Ships (Schedule DOA- 14 vi)		5		
6	Total depreciation (1h+2d+3+4+5)		6		

Schedule DCG Deemed Capital Gains on sale of depreciable assets

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a		
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b		
	c	Block entitled for depreciation @ 40 per cent(Schedule DPM - 16iii)	1c		
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d		
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 16v)	1e		
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 16vi)	1f		
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 16vii)	1g		
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)		1h	
	2	Building			
a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a			
b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b			
c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c			
d	Total (2a + 2b + 2c)		2d		
3	Furniture and fittings (Schedule DOA- 16iv)		3		

4	Intangible assets (Schedule DOA- 16v)	4	
5	Ships (Schedule DOA- 16vi)	5	
6	Total (1h+2d+3+4+5)	6	

Schedule ESR Deduction under section 35 or 35CCC or 35CCD

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(ia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			

Schedule CG Capital Gains

A		Short-term Capital Gains (STCG) (Items 4, 5 & 8 are not applicable for residents)			
Short-term Capital Gains	1	From sale of land or building or both			
		a	i Full value of consideration received/receivable	ai	
			ii Value of property as per stamp valuation authority	aii	
			iii Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii	
		b	Deductions under section 48		
			i Cost of acquisition without indexation	bi	
			ii Cost of Improvement without indexation	bii	
			iii Expenditure wholly and exclusively in connection with transfer	biii	
			iv Total (bi + bii + biii)	biv	
		c	Balance (aiii – biv)		1c
	d	Deduction under section 54D/ 54G/54GA (Specify details in item D below)		1d	
	e	Short-term Capital Gains on Immovable property (1c - 1d)		A1e	
	2	From slump sale			
		a	Full value of consideration	2a (5 of Form 3CEA)	
		b	Net worth of the under taking or division	2b (6(e) of Form 3CEA)	
	c	Short term capital gains from slump sale (2a-2b)		A2c	
	3	From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)			
		a	Full value of consideration	3a	
		b	Deductions under section 48		
			i Cost of acquisition without indexation	bi	
			ii Cost of Improvement without indexation	bii	
			iii Expenditure wholly and exclusively in connection with transfer	biii	
			iv Total (i + ii + iii)	biv	
	c	Balance (3a – biv)		3c	
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)		3d	
	e	Short-term capital gain on equity share or equity oriented MF (STT paid) (3c +3d)		A3e	
	4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)			
		a	STCG on transactions on which securities transaction tax (STT) is paid		A4a
		b	STCG on transactions on which securities transaction tax (STT) is not paid		A4b
	5	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD			
		a	Full value of consideration	5a	
		b	Deductions under section 48		

		i	Cost of acquisition without indexation		bi		
		ii	Cost of improvement without indexation		bii		
		iii	Expenditure wholly and exclusively in connection with transfer		biii		
		iv	Total (i + ii + iii)		biv		
	c	Balance (5a – biv)			5c		
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)			5d		
	e	Short-term capital gain on securities (other than those at A3 above) by an FII (5c +5d)			A5e		
	6 From sale of assets other than at A1 or A2 or A3 or A4 or A5 above						
			a	Full value of consideration		6a	
			b	Deductions under section 48			
			i	Cost of acquisition without indexation		bi	
			ii	Cost of Improvement without indexation		bii	
			iii	Expenditure wholly and exclusively in connection with transfer		biii	
			iv	Total (i + ii + iii)		biv	
	c	Balance (6a – biv)			6c		
d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			6d			
e	Deemed short term capital gains on depreciable assets (6 of schedule-DCG)			6e			
f	Deduction under section 54D/54G/54GA			6f			
g	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d + 6e – 6f)			A6g			
7 Amount deemed to be short term capital gains							
a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below						
Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)		
			Year in which asset acquired/constructed	Amount utilised out of Capital Gains account			
i	2012-13	54D/54G/54GA					
b	Amount deemed to be short term capital gains u/s 54D/54G/54GA, other than at 'a'						
Amount deemed to be short term capital gains (Xi + b)					A7		
8 FOR NON-RESIDENTS- STCG included in A1-A7 but not chargeable to tax in India as per DTAA							
Sl.	Country name, code	Article of DTAA	Whether Tax Residency Certificate obtained?	Item No. A1 to A7 above in which included	Amount of STCG		
	I			A1e/A2c/A3e/A4a/A4b/A5e/A6g/A7			
II				A1e/A2c/A3e/A4a/A4b/A5e/A6g/A7			
III	Total amount of STCG not chargeable to tax in India as per DTAA				A8		
9 Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7 –A8)					A9		
B Long-term capital gain (LTCG) (Items 5, 6 & 9 are not applicable for residents)							
1 From sale of land or building or both							
	a	i	Full value of consideration received/receivable		ai		
		ii	Value of property as per stamp valuation authority		aii		
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)		aiii		
b Deductions under section 48							
		i	Cost of acquisition with indexation		bi		
		ii	Cost of Improvement with indexation		bii		
		iii	Expenditure wholly and exclusively in connection with transfer		biii		
		iv	Total (bi + bii + biii)		biv		
c	Balance (aiii – biv)			1c			
d	Deduction under section 54D/54EC/54G/54GA (Specify details in item D below)			1d			
e	Long-term Capital Gains on Immovable property (1c - 1d)			B1e			
2 From slump sale							
	a	Full value of consideration	2a	(5 of Form 3CEA)			
	b	Net worth of the under taking or division	2b	(6(e) of Form 3CEA)			
	c	Balance (2a – 2b)	2c				

Long-term Capital Gains

	d	Deduction u/s 54EC		2d	
	e	Long term capital gains from slump sale (2c-2d)			B2e
3	From sale of bonds or debenture (other than capital indexed bonds issued by Government)				
	a	Full value of consideration		3a	
	b	Deductions under section 48			
	i	Cost of acquisition without indexation		bi	
	ii	Cost of improvement without indexation		bii	
	iii	Expenditure wholly and exclusively in connection with transfer		biii	
	iv	Total (bi + bii +biii)		biv	
	c	Balance (3a – biv)		3c	
	d	Deduction under sections 54EC (Specify details in item D below)		3d	
	e	LTCG on bonds or debenture (3c – 3d)			B3e
4	From sale of listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable				
	a	Full value of consideration		4a	
	b	Deductions under section 48			
	i	Cost of acquisition without indexation		bi	
	ii	Cost of improvement without indexation		bii	
	iii	Expenditure wholly and exclusively in connection with transfer		biii	
	iv	Total (bi + bii +biii)		biv	
	c	Balance (4a – biv)		4c	
	d	Deduction under sections 54EC (Specify details in item D below)		4d	
	e	Long-term Capital Gains on assets at B4 above (4c – 4d)			B4e
5	For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)				
	a	LTCG computed without indexation benefit		5a	
	b	Deduction under sections 54EC (Specify details in item D below)		5b	
	c	LTCG on share or debenture (5a-5b)			B5c
6	For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) units referred in sec. 115AB, (iii) bonds or GDR as referred in sec. 115AC, (iv) securities by FII as referred to in sec. 115AD				
	a	Full value of consideration		6a	
	b	Deductions under section 48			
	i	Cost of acquisition without indexation		bi	
	ii	Cost of improvement without indexation		bii	
	iii	Expenditure wholly and exclusively in connection with transfer		biii	
	iv	Total (bi + bii +biii)		biv	
	c	Balance (6a – biv)		6c	
	d	Deduction under sections 54EC (Specify details in item D below)		6d	
	e	Long-term Capital Gains on assets at 6 above in case of NON-REESIDENT (6c – 6d)			B6e
7	From sale of assets where B1 to B6 above are not applicable				
	a	Full value of consideration		7a	
	b	Deductions under section 48			
	i	Cost of acquisition with indexation		bi	
	ii	Cost of improvement with indexation		bii	
	iii	Expenditure wholly and exclusively in connection with transfer		biii	
	iv	Total (bi + bii +biii)		biv	
	c	Balance (7a – biv)		7c	
	d	Deduction under section 54D/54EC/54G/54GA (Specify details in item D below)		7d	
	e	Long-term Capital Gains on assets at B7 above (7c-7d)			B7e
8	Amount deemed to be long-term capital gains				
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below				
	Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed Year in which asset acquired/constructed	Amount not used for new asset or remained unutilized in Capital gains account (X)
	i	2012-13	54/54D/54F/54G/54GA		
b	Amount deemed to be long-term capital gains, other than at 'a'				
	Amount deemed to be long-term capital gains (Xi + b)				B8

9	FOR NON-RESIDENTS- LTCG included in items B1 to B8 but not chargeable to tax in India as per DTAA								
	Sl.	Country name, code	Article of DTAA	Whether Tax Residency Certificate obtained?	Item B1 to B8 above in which included	Amount of LTCG			
	I				B1e/B2e/B3e/ B4e/ B5c/B6e/B7e/B8				
	II				B1e/B2e/B3e/ B4e/ B5c/B6e/B7e/B8				
	III	Total amount of LTCG not chargeable to tax in India as per DTAA						B9	
10	Total long term capital gain [B1e +B2e+ B3e +B4e + B5c + B6e + B7e+ B8-B9] (In case of loss take the figure to 9xi of schedule CFL)							B10	
C	Income chargeable under the head "CAPITAL GAINS" (A9+ B10) (take B10 as nil, if loss)							C	
D	Information about deduction claimed								
1	In case of deduction u/s 54B/54D/54EC/54G/54GA give following details								
	a	Section under which deduction claimed			1a	amount of deduction			
	i	Cost of new asset			ai				
	ii	Date of its acquisition/construction			aii	dd/mm/yyyy			
	iii	Amount deposited in Capital Gains Accounts Scheme before due date			aiii				
	b	Section under which deduction claimed			1b	amount of deduction			
	i	Cost of new asset			bi				
	ii	Date of its acquisition/construction			bii	dd/mm/yyyy			
	iii	Amount deposited in Capital Gains Accounts Scheme before due date			biii				
	c	Total deduction claimed (1a + 1b)			1c				
E	Set-off of current year capital losses with current year capital gains (excluding amounts included in A8 & B9 which is chargeable under DTAA)								
	Sl.	Type of Capital Gain	Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss set off		Long term capital loss set off		Current year's capital gains remaining after set off (7= 1-2-3-4-5-6)	
				15%	30%	applicable rate	10%	20%	
			1	2	3	4	5	6	7
	i	Loss to be set off (Fill this row if computed figure is negative)		(A3e+A4a)	A5e	(A1e+A2c+A4b+A6g+A7)	(B4e+ + B6e)	(B1e+B2e+B3e+ B5c+ B7e+B8)	
	ii	15%	(A3e+A4a)						
	iii	30%	A5e						
	iv	applicable rate	(A1e+A2c+A4b+A6g+A7)						
	v	10%	(B4e+ + B6e)						
	vi	20%	(B1e+B2e+B3e+ B5c+ B7e+B8)						
	vii	Total loss set off (ii + iii + iv + v + vi)							
	viii	Loss remaining after set off (i - vii)							
F	Information about accrual/receipt of capital gain								
	Type of Capital gain / Date					Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)
1	Short-term capital gains taxable at the rate of 15% Enter value from item 5v of schedule BFLA, if any.								
2	Short-term capital gains taxable at the rate of 30% Enter value from item 5vi of schedule BFLA, if any.								
3	Short-term capital gains taxable at applicable rates Enter value from item 5vii of schedule BFLA, if any.								
4	Long- term capital gains taxable at the rate of 10% Enter value from item 5viii of schedule BFLA, if any.								
5	Long- term capital gains taxable at the rate of 20% Enter value from item 5ix of schedule BFLA, if any.								

NOTE ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule OS Income from other sources

OTHER SOURCES	1	Income			
	a	Dividends, Gross		1a	
	b	Interest, Gross		1b	
	c	Rental income from machinery, plants, buildings, etc., Gross		1c	
	d	Others, Gross (excluding income from owning race horses)Mention the source			

	i	Income by way of winnings from lotteries, crossword puzzles etc.						1di		
	ii							1dii		
	iii							1diii		
	iv	Total (1di + 1dii+ 1diii)						1div		
e	Total (1a + 1b + 1c + 1div)								1e	
f	Income included in '1e' chargeable to tax at special rate (to be taken to schedule SI)									
	i	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc (u/s 115BB)						1fi		
	ii	Any other income chargeable to tax at the rate specified under chapter XII/XII-A						1fii		
	iii	FOR NON-RESIDENTS- Income chargeable to be taxed under DTAA								
		Sl.	Country name, code	Article of DTAA	Rate of tax under DTAA	Whether TRC obtained?	Corresponding section of the Act which prescribes rate	Amount of income		
		I								
		II								
		III	Total amount of income chargeable to tax under DTAA						1fiii	
	iv	Income included in '1e' chargeable to tax at special rate (1fi +1fii+1fiv)						1fiv		
g	Gross amount chargeable to tax at normal applicable rates (1e-1fiv)								1g	
h	Deductions under section 57 (other than those relating to income under 1fi, 1fii & 1fiii for non-residents)									
	i	Expenses / Deductions					hi			
	ii	Depreciation					hii			
	iii	Total					hiii			
	i	Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiii) (If negative take the figure to 4i of schedule CYLA)						1i		
2	Income from other sources (other than from owning and maintaining race horses) (1fiv + 1i) (enter 1i as nil, if negative)								2	
3	Income from the activity of owning race horses									
	a	Receipts					3a			
	b	Deductions under section 57 in relation to (4)					3b			
	c	Balance (3a – 3b) (if negative take the figure to 10xi of Schedule CFL)						3c		
4	Income under the head "Income from other sources" (2 + 3c) (take 3c as nil if negative)								4	

Schedule CYLA Details of Income after Set off of current year losses

Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off	Current year's Income remaining after set off
		1	2	3	4	5=1-2-3-4
i	Loss to be set off →		(4c of Schedule –HP)	(2v of item E of Schedule BP)	(1i of Schedule-OS)	
ii	House property	(4c of Schedule HP)				
iii	Business (excluding speculation income and income from specified business)	(A37 of Schedule BP)				
iv	Speculation income	(3ii of item E of Sch. BP)				
v	Specified business income u/s 35AD	(3iii of item E of Sch. BP)				
vi	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)				
vii	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)				
viii	Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)				
ix	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)				
x	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)				
xi	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)				
xii	Profit from owning and maintaining race horses	(3c of schedule OS)				
xiii	Total loss set off (ii+ iii+ iv+ v+ vi+ vii+ viii+ ix+ x+ xi+ xii)					
xiv	Loss remaining after set-off (i - xiii)					

CURRENT YEAR LOSS ADJUSTMENT

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
		1	2	3	4	5
i	House property	(5ii of schedule CYLA)	(B/f house property loss)			
ii	Business (excluding speculation income and income from specified business)	(5iii of schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iii	Speculation Income	(5iv of schedule CYLA)	(B/f normal business or speculation loss)			
iv	Specified Business Income	(5v of schedule CYLA)	(B/f normal business or specified business loss)			
v	Short-term capital gain taxable @ 15%	(5vi of schedule CYLA)	(B/f short-term capital loss)			
vi	Short-term capital gain taxable @ 30%	(5vii of schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable at applicable rates	(5viii of schedule CYLA)	(B/f short-term capital loss)			
viii	Long-term capital gain taxable @ 10%	(5ix of schedule CYLA)	(B/f short-term or long-term capital loss)			
ix	Long term capital gain taxable @ 20%	(5x of schedule CYLA)	(B/f short-term or long-term capital loss)			
x	Other sources income (excluding profit from owning and maintaining race horses and amount chargeable to special rate of tax)	(5xi of schedule CYLA)				
xi	Profit from owning and maintaining race horses	(5xii of schedule CYLA)	(B/f loss from horse races)			
xii	Total of brought forward loss set off					
xiii	Current year's income remaining after set off Total (i5 + ii5 + iii5 + iv5+v5 + vi5 + vii5 + viii5 + ix5 + x5 + xi5)					

Schedule CFL Details of Losses to be carried forward to future years

Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business and specified business	Loss from speculative business	Loss from specified business	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses
1	2	3	4	5	6	7	8	9	10
i	2008-09								
ii	2009-10								
iii	2010-11								
iv	2011-12								
v	2012-13								
vi	2013-14								
vii	2014-15								
viii	2015-16								
ix	Total of earlier year losses b/f								
x	Adjustment of above losses in Schedule BFLA		(2i of schedule BFLA)	(2ii of schedule BFLA)	(2iii of schedule BFLA)	(2iv of schedule BFLA)			(2xi of schedule BFLA)
xi	2016-17 (Current year losses)		(2xiv of schedule CYLA)	(3xiv of schedule CYLA)	(B41 of schedule BP, if -ve)	(C47 of schedule BP, if -ve)	(2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii) of item E of schedule CG)	(3c of schedule OS, if -ve)
xii	Total loss Carried forward to future years								

Schedule UD Unabsorbed depreciation and allowance under section 35(4)

Sl No	Assessment Year	Depreciation			Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

i	Current Assessment Year					
ii						
iii						
iv						
v	Total		<i>(3xii of BFLA)</i>			<i>(4xii of BFLA)</i>

Schedule ICDS **Effect of Income Computation Disclosure Standards on profit**

Sl. No.	ICDS	Amount
(i)	(ii)	(iii)
I	Accounting Policies	
II	Valuation of Inventories	
III	Construction Contracts	
IV	Revenue Recognition	
V	Tangible Fixed Assets	
VI	Changes in Foreign Exchange Rates	
VII	Government Grants	
VIII	Securities	
IX	Borrowing Costs	
X	Provisions, Contingent Liabilities and Contingent Assets	
11.	Total Net effect (I+II+III+IV+V+VI+VII+VIII+IX+X)	

Schedule 10A **Deduction under section 10A**

DEDUCTION U/S 10A	Deduction in respect of units located in Special Economic Zone				
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce	Sl	Amount of deduction
	a	Undertaking No.1		a	<i>(item 17 of Annexure A of Form 56F for Undertaking 1)</i>
	b	Undertaking No.2		b	<i>(item 17 of Annexure A of Form 56F for Undertaking 2)</i>
	c	Total deduction under section 10A (a+b)			

Schedule 10AA **Deduction under section 10AA**

DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone				
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction
	a	Undertaking No.1		a	<i>(item 17 of Annexure A of Form 56F for Undertaking 1)</i>
	b	Undertaking No.2		b	<i>(item 17 of Annexure A of Form 56F for Undertaking 2)</i>
	c	Total deduction under section 10AA (a + b + c + d)			

Schedule 80G **Details of donations entitled for deduction under section 80G**

DETAILS OF DONATIONS	A Donations entitled for 100% deduction without qualifying limit				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
	B Donations entitled for 50% deduction without qualifying limit				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				

	ii				
	iii	Total			
C	Donations entitled for 100% deduction subject to qualifying limit				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
D	Donations entitled for 50% deduction subject to qualifying limit				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii	Total			
E	Total donations (Aiii + Biii + Ciii + Diii)				

Schedule 80-IA Deductions under section 80-IA

a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>		
		a2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>		
b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>		
		b2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>		
c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	c1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>		
		c2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>		
d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	d1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>		
		d2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>		
e	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network]	e1	Undertaking no. 1	<i>(item 30 of Form 10CCB of the undertaking)</i>		
		e2	Undertaking no. 2	<i>(item 30 of Form 10CCB of the undertaking)</i>		
f	Total deductions under section 80-IA (a1 + a2 + b1 + b2 + c1 + c2+ d1 + d2 + e1 + e2)					f

Schedule 80-IB Deductions under section 80-IB

a	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	a1	Undertaking no. 1	<i>(30 of Form 10CCB of the undertaking)</i>	
		a2	Undertaking no. 2	<i>(30 of Form 10CCB of the undertaking)</i>	
b	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	b1	Undertaking no. 1	<i>(30 of Form 10CCB of the undertaking)</i>	
		b2	Undertaking no. 2	<i>(30 of Form 10CCB of the undertaking)</i>	
c	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	c1	Undertaking no. 1	<i>(30 of Form 10CCB of the undertaking)</i>	
		c2	Undertaking no. 2	<i>(30 of Form 10CCB of the undertaking)</i>	
d	Deduction in the case of multiplex theatre [Section 80-IB(7A)]	d1	Undertaking no. 1	<i>(10(v) of Form 10CCBA of the undertaking)</i>	
		d2	Undertaking no. 2	<i>(10(v) of Form 10CCBA of the undertaking)</i>	
e	Deduction in the case of convention centre [Section 80-IB(7B)]	e1	Undertaking no. 1	<i>(10(v) of Form 10CCBB of the undertaking)</i>	
		e2	Undertaking no. 2	<i>(10(v) of Form 10CCBB of the undertaking)</i>	
f	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	f1	Undertaking no. 1	<i>(30 of Form 10CCB of the undertaking)</i>	
		f2	Undertaking no. 2	<i>(30 of Form 10CCB of the undertaking)</i>	
g	Deduction in the case of an undertaking developing and	g1	Undertaking no. 1	<i>(30 of Form 10CCB of the undertaking)</i>	

	building housing projects [Section 80-IB(10)]	g2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
h	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	h1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		h2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
i	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	i1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		i2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
j	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of food grains [Section 80-IB(11A)]	j1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		j2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
k	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	k1	Undertaking no. 1	(11(v) of Form 10CCBC)	
		k2	Undertaking no. 2	(11(v) of Form 10CCBC)	
l	Deduction in the case of an undertaking engaged in operating and maintaining a hospital in any area, other than excluded area [Section 80-IB(11C)]	l1	Undertaking no. 1	(11(d) of Form 10CCBD)	
		l2	Undertaking no. 2	(11(d) of Form 10CCBD)	
m	Total deduction under section 80-IB (Total of a1 to l2)				m

Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE

DEDUCTION U/S 80-IC	a	Deduction in respect of undertaking located in Sikkim			a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
					a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	b	Deduction in respect of undertaking located in Himachal Pradesh			b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
					b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	c	Deduction in respect of undertaking located in Uttaranchal			c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
					c1	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	d	Deduction in respect of undertaking located in North-East					
	da	Assam	da1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			da2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	db	Arunachal Pradesh	db1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			db2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	dc	Manipur	dc1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			dc2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	dd	Mizoram	dd1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			dd2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	de	Meghalaya	de1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			de2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	df	Nagaland	df1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			df2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	dg	Tripura	dg1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)		
			dg2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)		
	dh	Total deduction for undertakings located in North-east (total of da1 to dg2)			dh		
	e	Total deduction under section 80-IC or 80-IE (a + d + c + dh)			e		

Schedule VI-A Deductions under Chapter VI-A

TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments				
		a	80G		b	80GGC
		Total Deduction under Part B (a + b)				
	2	Part C- Deduction in respect of certain incomes				
		c	80-IA	(f of Schedule 80-IA)	d	80-IAB
		e	80-IB	(m of Schedule 80-IB)	f	80-IC/ 80-IE (e of Schedule 80-IC/ 80-IE)
		g	80-ID	(item 10(e) of Form 10CCBBA)	h	80JJA

	i	80JJAA		j	80LA	(9 of Annexure to Form 10CCF)		
	k	80P						
	Total Deduction under Part C (total of c to k)						2	
3	Total deductions under Chapter VI-A (1 + 2)						3	

Schedule AMT Computation of Alternate Minimum Tax payable under section 115JC

1	Total Income as per item 13 of PART-B-TI				1	
2	Adjustment as per section 115JC(2)					
	a	Deduction Claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"	2a			
	b	Deduction Claimed u/s 10AA	2b			
	c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed				
	d	Total Adjustment (2a+ 2b+ 2c)	2d			
3	Adjusted Total Income under section 115JC(1) (1+2d)				3	
4	Tax payable under section 115JC [18.5% of (3)] (In the case of Individual, HUF, AOP, BOI, AJP this is applicable if 3 is greater than Rs. 20 lakhs)				4	

Schedule AMTC Computation of tax credit under section 115JD

1	Tax under section 115JC in assessment year 2016-17 (1d of Part-B-TTI)				1	
2	Tax under other provisions of the Act in assessment year 2016-17 (2g of Part-B-TTI)				2	
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3	
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
	S.No	Assessment Year (AY) (A)	AMT Credit		AMT Credit Utilised during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
			Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	
	i	2012-13				
	ii	2013-14				
	iii	2014-15				
	iv	2015-16				
	v	Current AY (enter 1 - 2, if 1>2 else enter 0)				
	vi	Total				
5	Amount of tax credit under section 115JD utilised during the year [total of item no. 4 (C)]				5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]				6	

Schedule SI Income chargeable to tax at special rates [Please see instruction Number-7(ii) for section and rate of tax]

SPECIAL RATE	SI No	Section/Description	<input checked="" type="checkbox"/>	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A (STCG on shares/equity oriented MF on which STT paid)	<input type="checkbox"/>	15	(5v of schedule BFLA)	
	2	115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(5vi of schedule BFLA)	
	3	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10	(part of 5viii of schedule BFLA)	
	4	112(1)(c)(ii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	10	(part of 5viii of schedule BFLA)	
	5	115AB (LTCG for non-resident on units referred in section 115AB)	<input type="checkbox"/>	10	(part of 5viii of schedule BFLA)	
	6	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	10	(part of 5viii of schedule BFLA)	
	7	115AD (LTCG for FII on securities)	<input type="checkbox"/>	10	(part of 5viii of schedule BFLA)	
	8	112 (LTCG on others)	<input type="checkbox"/>	20	(Six of schedule BFLA)	

9	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 1fii of schedule OS)	
10	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(1fi of schedule OS)	
11	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	30	(part of 1fii of schedule OS)	
12	115A(b) (Income of a non-resident from Royalty)	<input type="checkbox"/>	25	(part of 1fii of schedule OS)	
13	Chargeable under DTAA rate	<input type="checkbox"/>		(part of 1fiii of schedule OS)	
14		<input type="checkbox"/>			
			Total		

Schedule EI Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	1	Interest income	1		
	2	Dividend income	2		
	3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3		
	4	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i	
		ii	Expenditure incurred on agriculture	ii	
		iii	Unabsorbed agricultural loss of previous eight assessment years	iii	
		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)	4	
5	Others, including exempt income of minor child	5			
6	Total (1+2+3+4+5)	6			

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

Sl.	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Amount of income	TDS on such amount, if any
			ii	Capital Gains		
			a	Short term		
			b	Long term		
			iii	Other Sources		
			iv	Income claimed to be exempt		
			a	u/s 10(23FBB)		
			b	u/s		
			c	u/s		
2.			i	House property		
			ii	Capital Gains		
			a	Short term		
			b	Long term		
			iii	Other Sources		
			iv	Income claimed to be exempt		
			a	u/s 10(23FBB)		
			b	u/s		
			c	u/s		

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FSI Details of Income from outside India and tax relief

Sl.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
1			i	House Property					
			ii	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
						Total			
2			i	House Property					
			ii	Business or Profession					

	iii	Capital Gains					
	iv	Other sources					
	Total						

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule TR Details Summary of tax relief claimed for taxes paid outside India

TAX RELIEF FOR TAX PAID OUTSIDE INDIA	1 Details of Tax relief claimed				
	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)
	(a)	(b)	(c)	(d)	(e)
	Total				
	2 Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))				2
	3 Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))				3
	4 Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4
a Amount of tax refunded				b Assessment year in which tax relief allowed in India	
				Yes/No	

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FA Details of Foreign Assets and Income from any source outside India

DETAILS OF FOREIGN ASSETS	A Details of Foreign Bank Accounts held (including any beneficial interest) at any time during the previous year											
	Sl No	Country Name and Code	Name and Address of the Bank	Account holder name	Status-Owner/Beneficial owner/Beneficiary	Account Number	Account opening date	Peak Balance During the Year (in rupees)	Interest accrued in the account	Interest taxable and offered in this return		
										Amount	Schedule where offered	Item number of schedule
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
	(i)											
	(ii)											
	B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year											
	Sl No	Country Name and code	Nature of entity	Name and Address of the Entity	Nature of Interest-Direct/Beneficial owner/Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
										Amount	Schedule where offered	Item number of schedule
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
C Details of Immovable Property held (including any beneficial interest) at any time during the previous year												
Sl No	Country Name and code	Address of the Property	Ownership-Direct/Beneficial owner/Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return				
								Amount	Schedule where offered	Item number of schedule		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the previous year												
Sl No	Country Name and code	Nature of Asset	Ownership-Direct/Beneficial owner/Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return				
								Amount	Schedule where offered	Item number of schedule		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		
(i)												

(ii)											
E	Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the previous year and which has not been included in A to D above.										
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
F	Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor										
Sl No	Country Name and code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
G	Details of any other income derived from any source outside India which is not included in- (i) items A to F above and, (ii) income under the head business or profession										
Sl No	Country Name and code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
						Amount	Schedule where offered	Item number of schedule			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			
(i)											
(ii)											

NOTE ▶ Please refer to instructions for filling out this schedule.